

ORDER DATED 13.2.2009

Heard Shri G.N.Mohapatra, learned counsel for the applicant and Shri D.K.Behera, learned counsel for the Respondents. Shri Behera has taken notice of this O.A.

The learned counsel for the applicant submitted that the Respondents have not taken into account the period spent under training and as also 14 days period due to strike and thereby, they have not released the pensionary benefits on the ground that the applicant does not possess the qualifying service for pension. It is the further contention of the learned counsel that under the existing instructions the training period having ^{been} followed by appointment immediately, the applicant is entitled to count 10 days training period as qualifying service so as to make him entitled to get pension. It is seen that the applicant has so far not made any representation to the concerned authority regarding the counting of his service based on the provisions for counting the training period followed by immediate appointment. It is, therefore, considered necessary that the applicant should make a representation in this regard to Respondent No.2 within two weeks hence and if such a representation is filed, Respondent No.2 shall examine the service records of the applicant keeping in view the instructions for counting the training period followed by immediate appointment and dispose of the same within a period of 45 (forty five) days from the date of receipt of ^{the representation} ~~this order~~ by passing a reasoned and speaking order.

With the above observation and direction, this O.A. is disposed of at the stage of admission. No costs.

Send copies of this order along with notices to Respondent No.2 and copies of this order be made over to the counsel for both sides.


(C.R.MOHAPATRA)
ADMINISTRATIVE MEMBER